

**SUPREME COURT OF INDIA**

T.N. Godavarman Thirumalpad

Vs.

Union of India (UOI)

(B. N. Kirpal, Dr. Arijit Pasayat and H. K. Sema JJ.)

29.04.2002

**ORDER**

The Text below is only a summarized version of the order pronounced

Order passed to close down all unauthorized saw mills without license. Amendment permitted saw mills having engine capacity of 3 HP operate without license. Amendment set aside by High Court.